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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 100/2007
with
Misc. Application No. 74/2007

Date of order: 02.08.2007

CORAM:

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN.
HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER.

Madan Singh Shekhawat son of Shri Jaggan Nath Singh, Aged 53 years, Meter Reader in the office of Garrison Engineer, MES Lalgarh Jattan, District Shri Ganganagar R/o Village Gudha Gorji Ka, District Jhunjhunu.

...Applicant.

Mr. Vijay Mehta, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Government of India, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Commander Works Engineer, MES, Shri Ganganagar.
3. Chief Engineer, Western Command, Chandimandir.

...Respondents.

ORDER (Oral)

Per Hon'ble Mr. Kuldip Singh, Vice Chairman

The applicant submits that though he was initially appointed as Mazdoor on 01.11.1978 under the establishment of respondents. Later on, he was fresh appointed against LRS as Meter Reader on 17.06.1982 on reclassification from the post of Mazdoor. The applicant submits that he was not promoted to the post of Meter Reader but was appointed on that post due to reclassification.



[Signature]

2. The learned counsel for the applicant submits that despite the fact that the applicant completed the requisite period for grant of financial up-gradation under the ACP Scheme, his case is not being considered for grant of benefits under ACP and the department is making correspondences between various wings of the department. He has drawn our attention to Annexure A/5 where the local unit has mentioned that a photocopy of HQ CE WC Chandimandir letter No. 30805/MR/3591/E/D (DPC) dt. 10 april 2006 received under HQ CWE SGNR letter No. 1157/ACP/929/E IR dt. 28 April 2006 is sent herewith for your further necessary action. But since the information has not been supplied, he has not being granted the benefit of financial upgradation under the ACP Scheme.

3. From the correspondence placed on record, it appears that the representation of the applicant for grant of financial upgradation under the ACP Scheme is under consideration but undue delay is being taken by the department as they are making correspondences from one wing to another wing of the establishment and no final decision has been taken so far. We find that at this stage it would be appropriate to direct the respondents to decide the representation of the applicant for grant of financial upgradation under the ACP Scheme within a stipulated period. Accordingly we dispose of this O.A. and the respondents are directed to decide the representation of the applicant for grant of financial upgradation by passing a reasoned and speaking order and for this purpose the present



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O.A. be also treated as supplementary representation. The respondents shall pass the order within a period of three months from the date of receipt of a copy of this order. After the decision on representation, if any grievance still survives, the applicant would be at liberty to approach this Tribunal.

Kausew Lal

[Tarsem Lal]
Administrative Member

Kuldeep Singh

[Kuldeep Singh]
Vice Chairman

nlk

no 2246726
Dt. 10.8.21

~~Brund~~ 6.12.21